

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

CP (IB) No. 295/Chd/Pb/2023

**IN THE MATTER OF:**

Tarsem Kumar Sharda

...Petitioner

**Under Section:** 94(1), IBC 2016

**Order delivered on 13.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:           Mr. Aalok Jagga, Advocate  
  Mr. APS Madaan, Advocate

For the RP:                     Mr. Vashisth, Advocate

**ORDER**

Affidavit of service has been filed vide Diary No. 03637/3 dated 13.03.2024. The same is taken on record. It is mentioned in the affidavit that all the creditors have been served but there is no representation on behalf of any of the creditors today. In the interest of justice, last opportunity is granted to creditors to file objections to the report, if any, within one week. Rejoinder/response, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List on 15.07.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti